

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-21/2008(Pt.)/3067/A

From :- Smti Pronita Morang,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, The Joint Registrar,  
Gauhati High Court,  
Itanagar Permanent Bench,  
Yupia.

Dated Guwahati, 15<sup>th</sup> May, 2025.

Sub:- **Withdrawal of previously granted leave as well as granting of station leave permission.**

Ref:- No. HC(IB)-VIG/01/2025/320-23 Dated the 07.05.2025.

Sir,

With reference to the above, I am directed to inform you that Dr. Hirendra Kashyap, District & Sessions Judge, Papum Pare District, Yupia, Arunachal Pradesh has been granted permission to **withdraw his special leave on 07.05.2025, casual leave on 08.05.2025 and restricted holiday on 09.05.2025**. Further, his prayer for **station leave permission from the evening of 09.05.2025 till 12.05.2025**, has been granted. The next senior most Judicial Officer available at the station shall remain in-charge of his Court and Office in his absence.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo No. HC.VII-21/2008(Pt.)/ 3068-3069/A, dated 15.5.2025**

Copy to:

1. Dr. Hirendra Kashyap, District & Sessions Judge, Papum Pare District, Yupia, Arunachal Pradesh.
2. The Project Manager, Gauhati High Court.

@  
15.05.25  
**JT. REGISTRAR (VIGILANCE)**